

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH

T.P.No.41/17 IN
Co.P.No.10/16

Under Section 433(e) of Companies Act, 1956

IN THE MATTER OF
IJM CONCRETE PRODUCTS PRIVATE LIMITED, HYDRABAD, TELANGANA
AND
VASOO BUILDERS, PRIVATE LIMITED, BENGALURU

Order delivered on: 20.02.2018

Coram: Hon'ble Shri Ratakonda Murali, Member (Judicial)
Hon'ble Shri Ashok Kumar Mishra, Member (Technical)

Between

IJM Concrete Products Private Limited
Having its Registered office at
H. No. 1-89/1,
Plot No. 42 & 43, 2nd Floor,
Kavuri Hills, Phase-1, Madhapur,
Hyderabad- 500081, Telangana
(Represented by its Company Secretary
Mr. Srinivas Vengala)

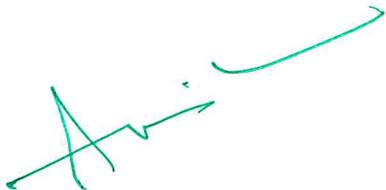
...Petitioner

And

Vasoo Builders Private Limited
Having its Registered office at
"Hamdh Court", No. 13, 1st Floor,
Mother Theresa Road, Austin Town, 1st Stage,
Bengaluru- 560047
(Represented by its Managing Director
Mr. Sagar Muthappa Bottolanda)

...Respondent

For the Petitioner (s) : Rishika Sharath, Advocate.



ORDER

The petition is listed before the Bench for orders, when the matter is taken up, the counsel for the Petitioner filed a memo which reads thus:

“The undersigned counsel for the Petitioner/Operational Creditor most respectfully submit as under

The Petitioner herein had made efforts to serve the notice to the respondent on the address available on the web portal of Ministry of Corporate Affairs in master data, including the address of the directors available on the web portal. After due efforts, the petitioner has not been able to serve the notice. Hence the petitioner craves leave of this Hon'ble court to withdraw this petition, with a liberty to file fresh petition as and when the names and address of the company or any of its directors are made available. It is prayed that this Hon'ble Tribunal may be pleased to take the memo on record in the interest of justice and equity”

The memo is taken on record, IRP has not been appointed. Permission is granted to withdraw the Company petition with liberty to file fresh petition when occasion arises.

Accordingly, Petition is dismissed as withdrawn.


(ASHOK KUMAR MISHRA)

MEMBER, TECHNICAL


(RATAKONDA MURALI)

MEMBER, JUDICIAL